IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAL

C.P.NOS. 18/93 ino.A. 178/92

19/93 in O.A. 196/92

20-/93 inoa. 359/92 &

21/93 in O.A. 360/92.

Date of Orders 5-1-96.

1. G.S.Ramprasad

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- 2. M.Narasimha RaO.
- 3. K.V.L.N.Murthy.
- 4. J.S.Prasad.
- 5. D. Hamumantha Rao.
- 6. D.V.Sastry.
- 7. C.R.Sharma.
- 8. Durga Prasad.
- 9. B. Venkateswarlu.
- 10. B. Nagoji Rao.
- 11. K.S.N.Raju.
- 12. Md. Karimuddin.
- 13. N.S.Murthy.
- 14. S.Ratnagopala Rao.
- 1. S.Sudhakar Gupta.
- 2. D.Ramachandra Reddy.
- 3. C.S.N.Prasad.
- 4. M. Satyanarayana.
- 5. N. Anjaneya Murthy.
- 6. A.Jaramappa.
- 1. N.V.S. Prakasam.
- 2. K.Singaiah.
- 1. M. Subba Rao.
- 4. M.R.S.Prakasa Rao.
- 5. G.S.Prakasam.
- 6. P. Suryaprakasam.
- 7. Y.S.V.Subbaiah Sastry.
- 8. D.R. Krishnama Naidu.
- 9. D.V.S.S.R.Anmineyulu.
- 10. R. Koteswara Rao.

- 15. B.Nagesh Rao.
- 16. B.L.B. Venkata Rao.
- 17. N.P.V.R. Satyanarayana.
- 18. P.M. Krishna Rao.
- 19. G. Harikrishna.
- 20. G.V.Nageswara Rao.
- 21. G. Venkateswarlu.
- 22. B.Kotilingeswara Rao.
- 23. D. Mallikarjuna Rao.
- 24. T.Suryanarayana.
- 25. A. Satyamurthy.
- 26. K.A. Suryanarayana.
- OA.178/92.

- .. Applicants in C.P.19/93 in O.A. 196/92.
- 11. Kaveti Sangameswara Rao.
- 12. R.Jyothinath.
- 13. J.Gopalakrishnaiah.

.. Applicants in C.P. 20/93 in O.A. 359/9.

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- 1. K.V.Narasing Rao.
 - 2. D. Venkatanarayana.
 - 3. S. Subya Rao.
 - 8. K.S.S.Bhavachari
 - 5. T.Ramaswamy.
 - 6. S.Satyanarayana.
 - 7. I-Venkataramana.
 - 8. J. Venkateswarlu.

Applicants in C.P.21/93 in O.A. 360/92.

and

H.P.Wagle, Chairman
Telecom Commission
Ministry of Communication Dept.,
Telecommunications, Sanchar Bhavan,
New Delhi.

Respondent in All CPs.

Counsel for the Applicants: Mr. K. Lakshminarasimha, Advocate in All CP:

Counsel for the Respondents: Mr.N.R.Devraj, Sr.CGSC. in C.P.19/93 and CP21/93

Mr. N.V.Raghava Reddy, Addl. CGSC. in C.P.18/93 Mr. N.V.Ramana, Addl. CGSC. in C.P.20/93.

CORAM:

THE HON'BLE MR.A.B.GORTHI & MEMBER(ADMN)

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EP 18/93 in LA 178/92,

CF 19/93 in CA 196/92,

I: 20/93 in LA 389/92 &

Dr 21/93 in un 350/92.



Ot. of Green:5-1-96.

Corder passed by Hon'die Bustice Shri V.Neelaori Rab,

As the same point is involved in all these contempt petitions, they are being disposed of by a common order.

- are not in controversy for consideration of these contempt petitions. All these potitioners were irrect recruitions to the posts of Dr.Ingineer, Terecom. The next press ion is to the post of estingineer. Installiphility for consideration for promotion to the post of estingineer is 5 years and they have to usify Tip Group-8 Examination. The seniority as per panel position at the time of selection as Dr.Ingineer was token as posts for consideration for promotion to the post of estingineer. The post of estingineer. The post of estination is the during war uses placed above those who were selected in the later year for consideration for promotion to the post of Asst.Engineer.
- But some of the Gr.Engineers filed Gr.D.2739/81 in the Allehabad High Court projing for direction to the respondents therein i.e. the concerned authorities to take into consideration the year of passing in the qualifying examination of TES Group-B for fixation of seniority for consideration for promotion to the post of Asst.Engineer. Pending disposal of ...3.

examination were considered for promotion to the post of west.

Ingineer on the pasts of the seniority as per panel position at the time of selection as Jr. Engineers, and byfurther following the placement of those who were selected as Jr. Engineer in the factor year on the who formal in the later year one Itale who formal in the later year one Itale who formal in the later year.

- Allahabad High Court on 20-2-85. Then various Gracing inters, who pessed in the qualifying examination ferriar to the date on which their seniors as per the panel position or the easer or selection pages, filed the Cas on the file or the various penones of the C.A.T., These petitioners also filed ins 178/92, 195/92, 359/92 and 360/92 on the file or this Sench. The C.A.T. represents in the Frincipal Genon was registered as in 1599/87 and Batch and allowed on 7-6-91 by foliowing the Gudgement or the Wilahabad High Court in ar 2759/81. The C.A.T. referred to herein vefore on the rile of this bench were allowed by foliowing the judgement of the principal senon in the 1599/87 & Batch. Special Leave retiving as against the said order was dismissed on 6-1-92.
 - 5. The operative portion of the order in CA 1599/87 & Batch is as under :--

"In view of the various judgments passed by this Tribunal in accordance with the spirit of the judgment given by the Hon'ble High Court of Allahabad as upheld by the Hon'ble Supreme Court of India in the case of Sri Parmanand Lal and Sri crij Monan, we direct that the benefits of the said

herein also and they shall be deemed to have been promoted with effect from the date prior to a date of promotion of any person who passed the departmental examination subsequent to the applicants and their seniority be revised in T.E.S. Group 'B' cadre. They shall also be entitled to refixation of their pay with effect from the said date. This order shall be implemented within a period of three womans from the date a copy of this order is received by the respondents. There enail, however, be no order as to costs."

But when 52 2407/88 and Batch on the file of the principle Bench in regard to the similar matter had come up for consideration, the same was disposed or by the bench comprising one of us (member (Administrative)- who then specially deputed to the Frincipal bench) denied backwages, but rollowed the jugement of the Frincipal Sench in DA 1599/87 in regard to the fixation of schiority of Jr.Engineers on the basis of the erder of passing the qualifying examination for consideration for promution to the post of Asst.Engineer. The on the b. C. of Moral count Civil Appeal No.1814/93 and Batch against the said order was disposed of by judgement dt.13-5-94 . Therein it was observed that the Apex Fourt already afrirmed Judgment of the Allahabad High Court in UF 2739/81 (T.P.Civil) No.417/93 in UP (Civil) No.460/92) the judgement of the Arlahabed High Lourt and hence there was no need to duell on the same office.

7. While refering to the relief of backwages, the Apex Cour

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"The only question which survives relates to declining the order for payment of back wages from the due date of promotion to the patitioners before the Tribunal and sme of the appellants/petitioners before us.

It would be noticed that the judgment of the Allenabad High Court was delivered in Writ pecitions which were filed by two individuals as far pack as 1981 and the judgment was delivered in 1985 which was actified by this Court on 8th April, 1986. Most or the petitioners before the Tribunal filed their apprications claimingpromotion from earlier date on the besis of the Arlahapad High Court Judgment only in 1988. They will get refixeor their semiority and notional promotion with retrospective effect and would be entitled to fixation of their present pay which should not be less than to those who are immediately psiow them and the question is only whether they would be entitled to back wages from the date of notional promotion. We are of the view that the Tribunal was justified, in view of the peculiar circumstances of the case and anormity of the problem dealing with 10,000 persons. In declining to grant back wages . except with effect from the date they actually worked on the higher post. The same view was taken by this Court in the aforesaid judgment of Paluru Ramakrishnaiah & others where this Court declined similar reliefs.

Learned counsel for the petitioners relied upon the decision of this Court in Union of India & others Vs. K.V.Jankiraman & others (1991 (4) SCC 109).

It will be noticed that Jankiraman's matter related to a case where the point involved was as to what benefits an employee, who is completely or partly exonerated in disciplinary criminal proceedings, is entitled to and from which date in case involving scaled cover proceedure. The Bench in Jankiraman's

i i programa de la compansa de la c La compansa de la co date of promotion on relvision of seniority
as a result of any decision of the Court
effecting thousands of employees and revised
seniority list being prepared in pursuance
there of and notional premation being granted
with retrospect affect. The Special Leave
Petition No.16698 of 1992 is accordingly
dismissed.* (emphasis supplied).

B. The case of the petitioners is that in view of the emphasised portion of the judgment of the Apex Court, their pay in the post of Asst. Engineer had to be notionally fixed an the date an which their respective junior was promoted as Asst. Engineer and besing on the same their pay on the date an which each of them assumed the charge of Asst. Engineer has to be fixed, and accordingly the erroars have to be paid and as they are not paid, they were constrained to file this in the CPs.

9. But the centention for the respondents is that inview of the judgement of the Allahabed High Court in Permanand Lal's case (WP No.2739/81), the seniority list of A.E., a was revised by taking into consideration the data of passing the qualifying exemination in TES Group-8, and they were adjusted in the vacancies that were available from time to time and the dates of the promotion of so called juniors (i.e. the senior, who were promoted on the basis of panel pesition or year of selection as J.E.S., but had become juniors as per revised seniority list) was revised deunwards by fitting them in the past of A.E. on the date on which the

turn for each of them on the basis of revised seniority had arisen, and that date was taken as basis for the national promotion of the seniors, and hence it was mere a case of gaining seniority in the cadre of AEs, and the question of payment of arresrs if any arises en that basis. durch mult

For the sake of convenience, we will repeat the 10. emphasised portion of the Apax Court order, and it is as under ·:-

"They will get refixation of their saniority and notional promotion with retrospective effect and would be entitled to fixation of their present pay which should not be less than to those whe wre immediately below them".

It was stated by the Apex Court that the seniors as par the revised seniority list will be entitled to notional premotion with retrospective effect. The notional promotion has to be given from the date on which the junior as per the revised senierity list actually essumed the charge as AE. The Apex Course had not given any direction to re-cast the dates of promotion of the as called juniors to the dates on which the vacancy in the post of AE would have been actually available to them. The learned standing counsel for respondents had not brought to our natice any rule or instruction where by preceedings can be issued to protect the date of promotion of an employeeeffic..., who was working in promotion post on being regularly premeted. It is not a case where the se called juniors were promoted purely on adhec basis. If on the basis of the ' judgements of the Court or Tribunal some have to be placed

above these who were already prometed, /fermer h ave to given the regular or notional promotion as erdered, from the date on which the juniors actually promoted on regular basis assumed charge of promotion post. If it were to be a with netrospection effect regular promotion from the date on which the junior assumed charge, such seniar will be entitled to the arrears from that date itself. But if it is a case of notional prometion, the pay of that senior has to be fixed notionally in the prometion post as on the date on which the junior assumed premetion post an regular basis and then his pay in the premotional post on regular basis and then his pay in the premetional post as on the date on which he actually assumed charge in the promotion post has to be re-fixed, and accordingly $^{\lozenge}$ he will be entitled to the arrears from the date on which he actually assumed promotion post. The Apex Court abserved that as it was a case where about 10,000 employees have to get the benefit of promotion, and hence in the peculiar circumstances, the backwages were declined, and honce the erder in regard to notional premotion was affirmed.

Tribunal/Court a number of employees have to be placed above the junior in the promotional post, and if there by it is found that the number of vacancies are less than the number of premetees, then the concerned authority may either create supernumerary posts or revert from the the junior, mant as per the revised seniority list, in regard to the excess of the

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prometers. I_n such a case one who was actually promoted earlier may get reverted while the senior who was actually promoted later may continue in the promotion post, but the question of postponement of the data of premotion does not arise.

notice any rule or principle where by an order of prometer te re-cast the date of promotion for giving effect of prometion from later date, when on the basis of order of promotion the employee was working, the date of promotion cannot be re-fixed so as to be effective from later date. But the question of reducing the place in the seniority list can be by way of punishment. Eventhen he will not lose the pay that was already accrued to him by virtue of the promotion punishment, the question of re-fixation of the pay in the promotion post by treating the date of promotion of the seniority list on punishment, as the date of his promotion does not arise.

sideration of the fixation of pay, and also for the placement in the seniority list. The pay of the amplayes whe is premated had to be fixed in the scale applicable to premation post as on the date on which he assumed the charge in the premational post. The same cannot be altered except

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by way of punishment, as long he continues to work in the same promotion post. Ofcourse if on the basis of the erders of the Courts/Tribunals a number of employees have to be promoted and placed above one who was already promoted and if sufficient number of vacancies are not available in the promotion post, and if supernumerary posts are not created to adjust them, the question of reversion may arise and there by the pay of that erstwhile premotee has to be fixed in the payacals of lewer post as on the date of reversion. One may less the seniority if a number of employees are placed above him, but there by his pay will not be effected so lang as he It is not the case of the respondents that is not reverted. the so called juniors were reverted in implementation of the judgement of the Allahabad High Court in Parmanand Lal's case or the judgements of the various Benches of the C.A.T. which

With due respect to the learned Single Member who delivered the judgement dt.17-10-95 in DA 453/94 and Batch on the file of the C.A.T., Ahmadabad Bench (a capy of which was filed before us), we feel that it is not in wird Append curson --- with judgement in CA 1814/93 on the file of Supreme Court. It was not observed by whether a st the Supreme Court that after revising the seniority list of Junior Engineers on the basis of date of passing qualifying examination, they have to be given notional promotion as A.E. on the data on which their turn bed come.

were affirmed by the Apex Court.

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Parmanand Lal's case was decided by Allahabad High Court after the data of amendment of relevant Recruitment Rules for AEs, it was ordered that the cases of applicants therein have to be considered as per pre-amended Rules, as those who passed the qualifying examination later to the date of passing the of officerty Thousand qualifying examination uses promoted earlier to the date en unich amended Rules come inte effect. Can it then be stated that they have to be given national promotion from a date later to the date on which amended Rules had come into effecti Hence when the Apex Court held that the seniors as per the revised semiprity list are entitled to the notional prometion, it means promotion from a date earlier to the date of their actual promotion as such a situation, arisa h where the juniors were promoted earlier to the date on which the seniors were promoted. Hence when it was stated that the seniors as per revised seniority lists are entitled for notional promotion, the only meaning that can be given is that they are entitled for notional promotion from the dete on which the respective junior assumed charge in the promotional post.

15. Hence we find that these petitioners have to be given notional promotion from the date on which the respective junior as per the revised seniority list, actually assumed charge as Asst. Engineer, and as an that date the pay of each of them in the post of Asst. Engineer has to be fixed and thereafter the pay of each of them on the date of them on the date of them and the actually assumed as Asst. Engineer has to be fixed and the arrears have to be paid basing on the same. If a and the arrears have to be paid basing on the same.

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given as ordered by Apex Court.

to is the seniority list whereby the year of passing the qualifying examination has to be taken as the basis, and if more than one passed in the qualifying examination in same year, their seniority as per the panel position at the time of selection or the year of selection has to be taken as the basis.

17. Time for compliance is by 30-4-1996 failing which the arrears carry interest at the rate of 12% per annum from 1-5-1996. It will be without prejudice to the right of the applicants to move for contempt, if so advised.

18. The Contempt petions are disposed of recordingly.

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TA

1. Shgi H.P.Wagale, Chairman, Telecom Commission, Ministry of Communication Dept., Telecommunication, Sanchar Bhavan, New Delhi.

2. One copy to Mr.K.Lakshminarasimha, Advocate, 16-11-20/13, Saleemnagar-2 Hyderabad-36.

3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.

4. One copy to Mr.N.V.Ramana, Addl. CGSC.CAT. Hyd.

5. One copy to N.V. Raghava Reddy, Addl. CGSC.CAT. Hyd. 1919

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